

CHRIST TREATY DRAFTING AND NEGOTIATION COMPETITION

2025



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About CHRIST (Deemed to be University)

Christ (Deemed to be University) is a prestigious educational institution located in Bengaluru, India. Established in 1969, it gained deemed-to-be-university status in 2008 under Section 3 of the University Grants Commission (UGC) Act of 1956. Renowned for its academic excellence, The University has emerged as one of India's leading private universities, offering a diverse range of undergraduate, postgraduate, and doctoral programs in fields such as arts, science, commerce, law, engineering, and management.

The university emphasizes holistic education, aiming to nurture intellectual, spiritual, social, and ethical dimensions of its students. Through a blend of rigorous academics, extracurricular activities, and community engagement programs, the University fosters a well-rounded education. With students from across India and over 60 countries, the University celebrates cultural diversity. The institution organizes events like cultural fests, international exchange programs, and seminars to promote inclusivity and global exposure.

The University's vision is rooted in the motto "Excellence and Service," aiming to cultivate compassionate, competent, and committed individuals. Its mission is to provide a nurturing environment that inspires learning, critical thinking, and ethical leadership. The University stands out as a beacon of educational excellence in India, shaping future leaders through quality education and a commitment to values. Its comprehensive approach to education ensures students are not only academically accomplished but also socially responsible citizens.

About School of Law

The School of Law at Christ University in Bangalore, India, is a prominent institution known for its commitment to academic excellence and holistic development. Established in 2002, it has rapidly gained a reputation for producing well-rounded legal professionals who are proficient in both theoretical and practical aspects of law. The School offers a range of undergraduate and postgraduate programs, including the five-year integrated BA LLB, a one-year LLM, and various diplomas and certificate courses. The curriculum is designed to provide a comprehensive understanding of legal principles while incorporating contemporary issues, ensuring that students are well-equipped to tackle the challenges of the legal profession.

One of the distinctive features of the School of Law is its emphasis on experiential learning. Students have ample opportunities for internships, moot court competitions, and legal aid initiatives, allowing them to apply their theoretical knowledge in real-world scenarios. The faculty comprises experienced legal professionals and academicians who not only impart knowledge but also mentor students, fostering an environment conducive to critical thinking and innovation. The school also regularly hosts guest lectures, workshops, and seminars featuring prominent figures from the legal field, further enriching the learning experience.

Located in the vibrant city of Bangalore, the School of Law benefits from its proximity to various legal and judicial institutions, enhancing students' exposure to the legal landscape. The infrastructure is modern, with well-equipped classrooms, libraries, and facilities that support collaborative learning. The School of Law at Christ University places a strong emphasis on values and ethics, aiming to cultivate socially responsible legal professionals. A holistic approach to legal education not only prepares students for successful careers in law but also instills a sense of duty towards justice and social change.

About the School of Law SDG Cell

The SDG Cell at the School of Law, CHRIST (Deemed to be University), serves as a dedicated platform to advance the United Nations Sustainable Development Goals (SDGs) through academic and community-focused initiatives. It aims to instill a sense of global responsibility among students by promoting research, discourse, and action on critical issues related to sustainability, equity, and inclusive development.

The Cell organizes a wide array of initiatives, including workshops, seminars, awareness drives, and collaborative events with experts, policymakers, and alumni. These initiatives not only foster a deeper understanding of the SDGs but also provide students with hands-on experience in designing innovative solutions to pressing global challenges.

By bridging theory with practice, the SDG Cell empowers students to become changemakers who contribute meaningfully to sustainable development. Committed to holistic learning and transformative action, the SDG Cell reflects the university's vision of nurturing socially responsible professionals equipped to address the complexities of an interconnected world.

About the International Relations and Foreign Policy Committee

The International Relations & Foreign Policy Committee (IRFPC) at the School of Law, CHRIST (Deemed to be University) is dedicated to fostering a comprehensive understanding of International Law and International Relations among students. The committee aims to create an engaging platform that encourages discourse on contemporary global challenges, diplomatic relations, and legal developments.

By organizing a diverse range of initiatives such as Reading Circles, competitions and interactive discussions featuring alumni and experts, IRFPC provides students with opportunities to gain valuable insights and develop a nuanced understanding of the international arena. The committee also endeavors to cultivate essential analytical and critical thinking skills, preparing students to engage meaningfully with the complexities of international relations and law.


Through its initiatives, IRFPC reflects the university's commitment to holistic learning and academic excellence, nurturing globally aware professionals equipped to navigate the dynamic field of international affairs.

Invitation to Participate

It gives us immense pleasure to present to you the CHRIST Treaty Drafting and Negotiation Competition 2025, organised by the Students School of Law, CHRIST (Deemed to be University), Bengaluru. The Competition is scheduled to take place on the 25th of February, 2025. The theme for the Competition is an amalgamation of “International Environmental Law” and “International Investment Law”.

This competition is a unique and exciting opportunity for students, professionals, and practitioners committed to advancing global environmental governance. It aims to foster innovative thinking, collaborative problem-solving, and advocacy, encouraging participants to develop effective frameworks for addressing pressing ecological challenges.

As the world grapples with unprecedented environmental challenges, the role of international negotiation among countries in facilitating sustainable development has never been more critical. The legitimate regulatory frameworks not only guide state behavior but also shape the interactions between nations as they strive to protect our planet's vital ecosystems. In this context, treaty drafting becomes a vital tool for forging international cooperation and establishing binding commitments that can lead to substantial environmental improvements.



The Competition is designed to stimulate critical thinking about governing international environmental issues. Participants will engage in a rigorous process that mirrors real-world treaty negotiations, enabling them to grasp the complexity of multilateral negotiations and the intricacies of drafting effective legal documents. This competition is more than just an academic exercise; it is an opportunity to influence the future of environmental law and policy.

As we prepare for this exciting competition, we invite you to join us in our mission to shape the future of sustainability. By participating, you will not only enhance your own skills and knowledge but also contribute to a global dialogue focused on creating innovative legal solutions to some of the most pressing environmental challenges facing our planet today. Whether you are a student at the beginning of your journey in environmental governance or a seasoned practitioner looking to refine your skills, this competition promises to be a rewarding experience filled with learning, collaboration, and the chance to make a meaningful impact.

We look forward to receiving your applications and eagerly await the innovative ideas that will emerge through this competition. Together, let's contribute to a more sustainable and legally robust future for our planet.

Embrace the challenge. Draft the future.

Theme of the Competition

Balancing Environmental Sustainability and International Investment: Toward a New Paradigm

In a world increasingly defined by pressing environmental challenges and a rapidly evolving landscape of international investment, the intersection of these two domains presents a compelling area for legal innovation. The theme for this year's International Treaty Drafting Competition focuses on "Balancing Environmental Sustainability and International Investment: Toward a New Paradigm." As participants engage with this theme, they will explore how to harmonize the need for environmentally responsible practices with the imperatives of attracting and protecting international investments. This theme invites participants to consider how international cooperation can facilitate both sustainable development and economic growth, ultimately contributing to a more sustainable global economy.

The contemporary global economy is marked by a significant increase in foreign direct investment (FDI), which has the potential to drive development, create jobs, and improve infrastructure. However, the rapid expansion of investments can often lead to severe environmental degradation, especially in developing countries where regulatory frameworks may be weak or poorly enforced. Industries such as mining, agriculture, and energy frequently pose challenges to ecosystems and community rights, leading to conflicts between investors and local populations.

The challenge lies not only in reconciling conflicting interests but also in rethinking traditional paradigms of international investment law that often prioritize investor protection over environmental considerations. In recent years, there has been growing recognition of the importance of sustainable development principles within international investment agreements (IIAs), pushing towards a more integrated approach that accommodates both economic and environmental objectives. This competition encourages participants to engage with this complex dialogue and formulate practical solutions through the construction of treaties that promote responsible investment.

Summary of the Problem

In an age where sustainability and the transition to green energy are paramount, Piltover, a global industrial powerhouse known for its iconic automobile brands, is driving the shift to electric vehicles (EVs). This transition has significantly increased the demand for cobalt, a critical mineral largely sourced from the Democratic Republic of Zaun (DRZ), which holds over 70% of the world's cobalt reserves. However, the DRZ faces entrenched challenges, including exploitative labor practices, environmental degradation, governance inefficiencies, and infrastructure deficits.

This challenges both the countries to draft a comprehensive treaty that balances the industrial aspirations with the required developmental needs and sovereignty. The proposed treaty must set up an establishment of an independent global oversight framework to ensure transparency in cobalt mining operations. The priority should delve into the development of local processing facilities within the DRZ to reduce reliance on raw material exports and promote value addition.

The emphasis must lie on strengthening critical infrastructure, including transport, energy, and communication networks, to support sustainable industrialization. There has to be an incorporation of provisions for sustainable mining practices that minimize environmental damage and initiatives for land rehabilitation and renewable energy adoption in mining regions.



Problem Statement of the Competition

The *Problem Statement* of the Christ Treaty Drafting and Negotiation Competition 2025 can be found [here](#).

Rules of the Competition

The *Official Rules* of the CHRIST Treaty Drafting and Negotiation Competition 2025 can be found [here](#).

Eligibility Criteria to participate

Individuals currently enrolled in any recognised institution/university/college located in India pursuing any degree shall be eligible to participate in the Competition.

Individuals shall participate in teams. Each team shall consist of two members.

Registration Fee

The registration fee for each team for the Competition applicable to all invited universities shall be **Rs. 350**. Teams are required to register by completing the google form and attaching the proof of the payment of registration fee.

Competition Timeline

15th January 2025: Call for registrations

25th January 2025: Last date of Registration

26th January: Issuance of problem statement and allotment of countries

31st January 2025: Last day for submission

12th February 2025: Announce 4 qualifying teams

25th February 2025: Final round

A hand holding a large, ornate silver trophy cup. The trophy has two handles and a wide, flared top. The background is a light blue and white gradient with curved lines.

AWARDS AND MERITS

- The Team achieving the highest total score, combining marks from the Treaty and Negotiation Rounds, will be adjudged the Winners of CHRIST Treaty and Negotiation Drafting Competition and be awarded a cash prize of Rs. 4000.
- The Runner-Up Team award along with a cash prize of Rs. 2500 will be awarded to the team with the second-highest cumulative score from the Treaty and Negotiation Rounds.
- The Second Runner-Up Team award along with a cash prize of Rs. 1500 will be awarded to the team securing the third-highest cumulative score across the Treaty and Negotiation Rounds.
- The Third Runner-Up award along with a cash prize of Rs. 1000 will be awarded to the team securing the fourth-highest cumulative score across the Treaty and Negotiation Rounds.
- All participants will receive a soft copy of the Certificate of participation. All finalists in the offline round, will receive the hard copy of the Certificate.

Guide on how to make the payment

Click this link to register: <https://forms.gle/Ku5bxJwFQ4k2YqRr8>

Within the google form, you will be directed to make the payment on an external site.

On that site, follow these instructions to ensure successful payment of the registration fee.

Under, **Select Fee Name:** Choose:- **FEST**

Under **Select Category:** Either Choose:-

1. **Christ Treaty Drafting Competition 2025 - Christitie**
Or
2. **Christ Treaty Drafting Competition 2025 - External**

Fill the details as requested, and make the payment.

Once done, click the **Get Receipt** option at the home page:

Fill out you details again:

Attach the pdf or screenshot of the receipt of payment in the google form:

Contact Information

For any further clarifications please contact:

sdgslcu@central.christuniversity.in

Kindly Scan the below QR Code to Register

